

**MR. SPEAKER :** Please sit down. Please give a notice. It cannot be discussed without a proper notice,

**SHRI V. TULSIRAM :** I have given a notice. Pakistan has constructed an airport in the occupied Kashmir and it is equipped with the latest weapons which are dangerous to our country. I, therefore, seek reply from the hon. Minister in this regard.

**MR. SPEAKER :** I shall see to it.

[English]

**SHRI BRAJAMOHAN MOHANTY :** Mr. Speaker, Sir, I have given notice of a breach of privilege...

(Interruptions)

**MR. SPEAKER :** I have taken note of it and I have written. I will find out.

Now, Papers Laid on the Table. Shri Shiv Shanker.

12.07 hrs.

#### PAPERS LAID ON THE TABLE

[English]

Annual Reports and Reviews on the working of the Tea Trading Corporation Limited, Calcutta, Allied Products Export Promotion Council, Calcutta etc.

**THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKER) :** I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1984-85.

(ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the

Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2168/86]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1984-85 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1984-85.

[Placed in Library. See No. LT 2169/86]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1984-85 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1984-85.

[Placed in Library, See No. LT 2170/86]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1984-85 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Arbitration, New Delhi, for the year 1984-85.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library See No LT 2171/86]

- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1984-85,

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1984-85 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1984-85.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 2172/86]

(Interruptions)

MR. SPEAKER : I do not want any discussion, Sir.

Shri Khurshid Alam Khan.

Annual Reports and Reviews on the working of the British India Corporation Limited, Kanpur; Indian Silk Export Promotion Council, Bombay etc.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : I beg to lay on the Table --

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

(i) Review by the Government on the working of the British India Corporation Limited, Kanpur, for the year 1984-85.

(ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No LT 2173/86]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Bombay, for the year 1984-85 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Silk Export Promotion Council, Bombay, for the year 1984-85.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 2174/86]

- (5) A copy of the Corrigendum (Hindi and English versions) to the Annual Accounts\* of the Central Silk Board, Bangalore for the year 1982-83.

[Placed in Library. See No. LT 2175/86]

- (6) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Cottage Industries Corporation of India Limited for the year 1984-85 within the stipulated period of nine months after the close of the Accounting Year.

[Placed in Library. See No. LT 2176/86]

Notifications under Section 159 of the Customs Act, 1962; Notifications under Central Excise and Salt Act, 1944; Notifications under Central Excise Rules, 1944; Notification under Regional Rural Banks Acts 1976

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 205 (E) to 237 (E) and 295 (E) published in Gazette of India dated the 17th February, 1986 together with an explanatory

\*The Annual Accounts were laid on the Table on 10th August, 1984.

memorandum seeking to maintain the existing rates of customs duties on items for which higher rates of duty had to be transposed in the new tariff due to change in nomenclature or merger of existing sub-headings.

(ii) G.S.R. 238 (E), 268 (E) to 291 (E) and 298 (E) to 301 (E) published in Gazette of India dated the 17th February, 1986 together with an explanatory memorandum, seeking to amend or re-issue the existing customs notifications so as to bring them in line with various headings or sub-headings of the new customs tariff Schedule

(iii) G.S.R. 262 (E) to 267 (E) published in Gazette of India dated the 17th February, 1986 together with an explanatory memorandum seeking to amend or re-issue the existing notifications pertaining to exemptions from auxiliary duty of customs, so as to bring them in line with the new tariff.

(iv) G.S.R. 292 (E) published in Gazette of India dated the 17th February, 1986 together with an explanatory memorandum rescinding 100 existing notifications.

(v) G. S. R. 293 (E) to 294 (E) published in Gazette of India dated the 17th February, 1986 together with an explanatory memorandum seeking to amend certain existing notifications in order to make it clear that the exemption is meant for both the basic and additional duties of customs.

[Placed in Library. See No. LT 2177/86]

- (2) A copy each of Notification Nos. 296 (E) to 297 (E) (Hindi and English versions) published in Gazette of India dated the 17th February, 1986 together with an explanatory memorandum seeking to amend or re-issue the existing customs Notifications so as to bring them in line with the various headings or sub-headings of the new Customs

Schedule, under section 10 of the Customs Tariff Act, 1975.

[Placed in Library. See No. LT 2178/86]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944 :—

(i) The Central Excise (Second Amendment) Rules, 1986 published in Notification No. G.S.R. 109 (E) in Gazette of India dated the 10th February, 1986.

(ii) The Central Excise (Third Amendment) Rules, 1986 published in Notification No. G.S.R. 183 (E) in Gazette of India dated the 10th February, 1986.

(iii) The Central Excise (Fourth Amendment) Rules, 1986 published in Notification No. G.S.R. 187 (E) in Gazette of India dated the 10th February, 1986.

[Placed in Library. See No. LT 2179/86]

- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

(i) G.S.R. 110 (E) to 119 (E) published in Gazette of India dated the 10th February, 1986 together with an explanatory memorandum seeking to amend certain provisions of the Central Excise Rules, 1944 and certain notifications issued under these rules which refer to the Central Excise and Salt Act, 1944 and the First Schedule thereto so as to align these notifications with the new Tariff Act and the Schedule thereto.

(ii) G. S. R. 120 (E) to 176 (E) published in Gazette of India dated the 10th February, 1986 together with an explanatory memorandum issued in replacement of, or, in amendment to certain existing notifications, so as to bring them in line with the various headings or sub-headings of the new Tariff.

(iii) G.S.R. 177 (E) published in Gazette of India dated the 10th February, 1986 together with an explanatory memorandum rescinding 181 existing Central Excise Notifications.

(iv) G.S.R. 178 (E) published in Gazette of India dated the 10th February, 1986 together with an explanatory memorandum rescinding 24 existing Central Excise Notifications.

(v) G.S.R. 179 (E) to 182 (E), 184 (E) to 186 (E) and 188 (E) to 190 (E) published in Gazette of India dated the 10th February, 1986 together with an explanatory memorandum providing (a) continuation of exemptions contained in certain existing notifications relating to basic, special and additional excise duties (b) continuation of the existing scheme of proforma credit under rule 56-A and Excise Rules, 1944 (c) continuation of certain exemptions to samples of some excisable goods.

(vi) G.S.R. 191 (E) published in Gazette of India dated the 10th February, 1986 together with an explanatory memorandum rescinding 23 existing Central Excise Notification.

[Placed in Library. See No. LT 2180/86]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976 :

(i) The Chikmagalur-Kodagu Gramdeena Bank (Meetings of Board) Rules, 1985 published in Notification No. S. O. 1224 in Gazette of India dated the 23rd March, 1985.

(ii) The Giridih Kshetriya Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1225 in Gazette of India dated the 23rd March, 1985.

(iii) The Muzaffarnagar Kshetriya Gramin Bank (Meetings of Board)

Rules, 1985 published in Notification No. S.O. 1226 in Gazette of India dated the 23rd March, 1985.

(iv) The Sabarkantha-Ganhinagar Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1227 in Gazette of India dated the 23rd March, 1985.

(v) The Sahyadri Gramdeena Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1228 in Gazette of India dated the 23rd March, 1985.

(vi) The Hissar-Sirsa Kshetriya Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1229 in Gazette of India dated the 23rd March, 1985.

(vii) The Netravati Gramdeena Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1230 in Gazette of India dated the 23rd March, 1985.

(viii) The Varada Gramdeena Bank (Meetings of Board) Rules, 1985 published in Notification No. 1231 in Gazette of India dated the 23rd March, 1985.

(ix) The Junagad Amreli Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1232 in Gazette of India dated the 23rd March, 1985.

(x) The Murshidabad Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1233 in Gazette of India dated the 23rd March, 1985.

(xi) The Hazaribagh Kshetriya Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1234 in Gazette of India dated the 23rd March, 1985.

(xii) The Indore Ujjain Kshetriya Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1235 in Gazette of India dated the 23rd March, 1985.

(xiii) The Patliputra Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1236 in Gazette of India dated the 23rd March, 1985.

(xiv) The Ambala Kurukshetra Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1237 in Gazette of India dated the 23rd March, 1985.

(xv) The Yavatmal Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1238 in Gazette of India dated the 23rd March, 1985.

(xvi) The Golconda Grameena Bank (Meetings of Board) Rules, 1985 published in Notification No. S. O. 1239 in Gazette of India dated the 23rd March, 1985.

(xvii) The Srirama Grameena Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1240 in Gazette of India dated the 23rd March, 1985.

[Placed in Library. See. No. LT 2181/86]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with Audit Report for the year 1984-85, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.

(ii) A copy of the Audit Report (Hindi and English versions) of the Comptroller and Auditor General of India on the Accounts of the Delhi Financial Corporation for the year 1984-85, under sub-section (7) of section 37 of the State Financial Corporations Act, 1951.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Financial Corporation for the year 1984-85.

(7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

Placed in Library. See. No LT 2182/86]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with Audit Accounts of the General Fund and the Development Assistance Fund for the year 1984-85, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964,

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Development Bank of India for the year 1984-85.

[Placed in Library. See No. LT 2183/86]

12.08 hrs.

#### SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1985-86

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : Sir, I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for grants in respect of Budget (Railways) for 1985-86.

(Interruptions)

MR. SPEAKER : Shall I have to ask you to withdraw from the House ?

SHRI SAIFUDDIN CHOWDHARY (Katwa) : Why, Sir ?

MR. SPEAKER : You are persisting, unnecessarily wasting the time of the House. I have given my Ruling. That is all. Finished. You cannot discuss it

(Interruptions)

SHRI AMAL DATTA (Diamond Harbour) : You have not given any Ruling.

MR. SPEAKER : I have not allowed it. That is my Ruling. Now, Mr. Madhavrao Scindia.